

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

AUTUMN SESSION

FRIDAY, 16th SEPTEMBER, 2016

The House met at 10:00 am with Shri Winnerson D. Sangma, Hon'ble Chairman in the Chair and sat till 11:45 am.

The day was allotted for Government Business.

1. QUESTIONS :

Questions Nos. 124 -136 were taken up and disposed off.

Questions Nos. 128, 131 and 134 — Questionnaires were absent.

2. Zero Hour Notice:

Shri Ardent M. Basaiawmoit, MLA moved a Zero Hour Notice with regard to the 'set of standards and procedure in the appointment of the Members and Chairman of Meghalaya Public Service Commission (MPSC)'.
(At 11:05 am, Hon'ble Speaker was in the Chair)

Dr. Mukul Sangma, Chief Minister replied.

3. Call Attention Notice:

Shri Ardent Miller Basaiawmoit, MLA called the attention of the Minister in-charge Transport under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in the "Highland Post" under the caption "Cabbies to observe 'black flag day' over hike insurance cost".

Shri H. D. R. Lyngdoh, Minister Transport replied.

4. Laying of Statements/ Rules:

Dr. Mukul Sangma, Chief Minister in-charge Political laid a Statement relating to a Call Attention Notice by Shri Ardent Miller Basaiawmoit, MLA

under the caption “Home Ministry orders fencing at zero line”.

5. **Shri H.D.R Lyngdoh, Minister** in-charge General Administration laid a Statement relating to a Call Attention Notice by Shri Ardent Miller Basaiawmoit, MLA under the caption “Sha Supreme Court yn pyntip ka MPCA ba pyntreikam jubor u Aadhar”.
6. **Shri H.D.R. Lyngdoh, Minister** in-charge Home (Police) laid a Statement relating to a Call Attention Notice by Shri Ardent Miller Basaiawmoit, MLA under the caption “Kylla ktem dih drok bad kam khaii met ka thain Upper Shillong”.
7. **Dr. Mukul Sangma, Chief Minister** in-charge Mining and Geology laid the Notification No.MG-49/201 1/408, dated 12th September, 2016 regarding The Meghalaya Minor Mineral Concession Rule, 2016.
8. **Introduction/Consideration/Passing of Bills:**
Dr. Mukul Sangma, Chief Minister in-charge Finance introduced the Meghalaya Appropriation No. III, 2016.
9. **Shri M. M. Danggo, Minister** in-charge Parliamentary Affairs moved for suspension of the Second Proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business.
10. The Meghalaya Appropriation (No. III) Bill, 2016 was then taken into consideration and passed by the House.
11. **Dr. Mukul Sangma, Chief Minister** in-charge Finance moved that the Contingency Fund of Meghalaya (Amendment) Bill, 2016 be taken into consideration.
The Bill was taken into consideration and passed by the House.
12. **Dr. Mukul Sangma, Chief Minister** in-charge Finance moved that the Meghalaya State Language (Amendment) Bill, 2016 be taken into consideration.

The Bill was taken into consideration and the Meghalaya State Language (Amendment) Bill, 2016 was passed by the House.

- 13. Dr. Mukul Sangma, Chief Minister** in-charge Political moved that the Meghalaya Residents Safety and Security Bill, 2016 be taken into consideration.

The Bill was taken into consideration and the Meghalaya Residents Safety and Security Bill, 2016 was passed by the House.

- 14. Shri M. M. Danggo, Minister** in-charge Parliamentary Affairs introduced the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Bill, 2016.

- 15. Shri M. M. Danggo, Minister** in-charge Parliamentary Affairs moved for suspension of the Second proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business.

The Bill was taken into consideration and The Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Bill, 2016 was passed by the House.

- 16. Shri M. M. Danggo, Minister** in-charge Parliamentary Affairs introduced The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Bill, 2016.

- 17. Shri M. M. Danggo, Minister** in-charge Parliamentary affairs moved for suspension of the Second proviso to Sub-rule (c) of Rule of Procedures and Conduct of Business.

The Bill was taken into consideration and The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Bill, 2016 was passed by the House.

- 18. Resolution for removal of the Speaker:**

The Hon'ble Speaker informed the House that he has received a letter from Shri James K. Sangma, MLA who had brought the Resolution for removal of the Speaker and read out the contents of the letter, which informed that

the mover will not be moving the Resolution.

(Shri James K. Sangma, MLA was not present inside the House at that time)

(The Resolution lapsed and was not taken up).

19. Election to Financial Committees:

The Hon'ble Speaker informed the House that in pursuance of Rule 242 (1) of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly, 1 (one) valid nomination was received in favour of Shri Winnerson D. Sangma, MLA to the Committee on Public Accounts, one valid nomination in favour of Shri Rowell Lyngdoh, MLA to the Committee on Public Undertakings, and one valid nomination in favour of Shri A. L. Hek, MLA to the Committee on Estimates.

Since the number of the candidate is equal to the number of seat to be filled up, Shri Winnerson D. Sangma, MLA, Shri Rowell Lyngdoh, MLA and Shri A. L. Hek, MLA are declared elected to the Committee on Public Accounts, Committee on Public Undertakings and Committee on Estimates.

20 Prorogation/Adjournment Sine-die:

Hon'ble Speaker read out the message of prorogation from the Hon'ble Governor of Meghalaya. and the Hon'ble Speaker adjourned the House Sine-die.

21. National Anthem was played.

*Dated Shillong,
The 16th September, 2016.*

*Commissioner & Secretary,
Meghalaya Legislative Assembly.*